## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

TCP. No. 02/NCLT/MAH/2015 IA. No.

CORAM:

Present:

SHRI. B. S. V. PRAKASH KUMAR

MEMBER (J)

Signature

SHRI. V. NALLASENAPTHY MEMBER (J)

ATTENDANCE – CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2017

NAME OF THE PARTIES:

Mr. Vishnubhai Patel

V/s.

M/s. Kotak Mahindra Bank Ltd.

Section of the Companies Act: 111, 111A of the Companies Act, 1956 and 58,59 of the Companies Act, 2013.

Sr. No. Name De 1. AKHILESHWAR ASSOCIATES

Designation
Adv. Jor
Respondent No.
1 & Z

## <u>Order</u> <u>CP Nos. 02/58,59/CLB/MB/MAH/2015</u>

The Respondent Counsel present, none present for the Petitioner side.

On looking at the Attendance file, it is evident that this Bench already gave time on 6.12.2016 for filing rejoinder within one week, again the matter came on Board on 16.12.2016, at their request, this Bench listed to today.

Today neither the rejoinder has come nor the Petitioner side is present, henceforth, the Petitioner is called absent and this Petition is dismissed for default.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

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V. NALLASENAPATHY Member (Technical)